

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 02
CA(CAA) No. 03/230-232/JPR/2024
Under Section 230-232 of
Companies Act, 2013

In the matter of:

Suncity Metals and Tubes Pvt. Ltd. (Formerly known as Suncity Sheets Pvt. Ltd.)
...Applicant Resulting Company

And

Bhuvée Stenovate Pvt. Ltd. ...Applicant Transferor Company

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -


For the Applicant : Aditya Vijay, Adv.

ORDER

Heard Mr. Aditya Vijay, Adv. appearing on behalf of the Petitioner Company. This application has been filed under Section 230-232 of the Companies Act, 2013. This First Motion Application has been filed for seeking dispensation of meeting of equity shareholders and Preferential Shareholders in resulting company and equity shareholders in transferor company and for seeking holding the meeting of secured creditors and unsecured creditors in the resulting company and holding the meeting of unsecured creditors in Transferor Company. It is seen that nothing has been mentioned with regard to corporate debt restructuring in this matter. Learned counsel for the Applicant is directed to file an affidavit in this regard within 7 days. **Submissions heard. Order is reserved.**



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

April 23, 2024